CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 463/MP/2014 along with IA No. 40/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents).

<u>OP No. 71/2012</u>

- Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP No.1/2006.
- Petitioners : APEDCL & ors.
- Respondent : GMR Vemagiri Power Generation Limited.

<u>OP No. 72/2012</u>

- Subject : Petition under Section 86 (1) (f) of the Electricity Act 2003 for direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA.
- Petitioner : GMR Vemagiri Power Generation Limited
- Respondents : APEDCL and others
- Date of Hearing : 7.5.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Sanjay Sen, Senior Advocate, GVGPL Shri Vishrov Mukherjee, Advocate, GVGPL Ms. Neha M. Dabral, Advocate, GVGPL Ms. Mandakini Ghosh, Advocate, GVGPL Shri Saransh Shaw, Advocate, GVPGL Ms. Divya Chaturvedi, Advocate, GVGPL Shri Basava Prabhu Patil, Sr. Advocate, AP Discoms Shri Geet Ahuja, Advocate, AP Discoms Shri Anand K Ganesan, Advocate, AP Discoms Ms. Harsha V Rao, Advocate, AP Discoms Ms. Aishwarya Subramani, Advocate, AP Discoms Ms. Sanjukta Das, Advocate, AP Discoms Shri Sidhant Kumar, Advocate, AP Discoms

Record of Proceedings

During the hearing, the learned Senior counsel for the Petitioner circulated a list of dates and made preliminary submissions, giving a detailed background of the matter. However, due to a paucity of time, the learned Senior Counsel could not complete his arguments. Accordingly, the hearing of these petitions was adjourned.

2. The matter is Part-heard and will be listed for the hearing on **15.7.2025** at **2.30 pm**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)